

GOVERNMENT OF INDIA
DEPARTMENT OF ATOMIC ENERGY
LOK SABHA
UNSTARRED QUESTION NO.3734
TO BE ANSWERED ON 09.08.2017

INDO-US CIVIL NUCLEAR DEAL

3734. SHRI K. ASHOK KUMAR:

Will the PRIME MINISTER be pleased to state:

- (a) whether Indo-US civil nuclear pact is likely to miss the June deadline;
- (b) if so, the details thereof;
- (c) whether the bankruptcy of reactor makers might hamper the operationalisation of the deal; and
- (d) if so, the details thereof?

ANSWER

THE MINISTER OF STATE FOR PERSONNEL, PUBLIC GRIEVANCES & PENSIONS AND PRIME MINISTER'S OFFICE (Dr. JITENDRA SINGH):

(a) to (d) During recent discussions between Nuclear Power Corporation of India Limited (NPCIL) and M/s Westinghouse Electric Company (WEC) for setting up six units of AP-1000 (6 x 1208 MWe) reactors at Kovvada, Andhra Pradesh, M/s WEC has expressed willingness to continue with the proposed project in India. Further progress in these discussions will depend upon finalisation of techno-commercial aspects of the project acceptable to the Indian side and upon establishing the viability of the project.

In this regard, a Techno-Commercial Offer has been submitted by M/s WEC to NPCIL, on which negotiations have been initiated.
